COURT – I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

I.A.No.393 OF 2017 IN DFR No. 1255 of 2017

Dated: 3rd July, 2017

Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M/s Dina Metals Limited Vs.

...Appellant(s)

Bihar Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for Appellant(s)	:	Mr. Suraj Samdarshi

Counsel for the Respondent(s) : Mr. M.G. Ramachandran for R.2

<u>ORDER</u>

I.A.No.393 OF 2017

(Appl. for condonation of delay)

There is 21 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. M.G. Ramachandran appears on behalf of Respondent No.2. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>19.07.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/hks